

[Translation]

SHRI CHARANJIT SINGH ATHWAL: I am saying the same thing that against Shri Bhajan Lal...(Interruptions)

MR. SPEAKER: Please sit down. I shall look into it.

(Interruptions)*

12.06 hrs.

PAPERS LAID ON THE TABLE

[English]

Annual Report of National Capital Region Planning Board for 1986-87

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI MOHSINA KIDWAI): ON BEHALF OF SHRI DALBIR SINGH, THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT), I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the National Capital Region Planning Board, for the year 1986-87 under section 26 of the National Capital Region Planning Board Act, 1985. [Placed in Library. See No. LT-5072/87]

Notifications under Customs Act, 1962 and under Central Excise Rules, 1944

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): Sir, I beg to lay on the Table--

- (1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:--
 - (i) G.S.R. 865 (E) published in Gazette of India dated the 19th October, 1987 together with an explanatory memorandum making certain amendments to Notification No. 239/87-Customs dated the 17th June, 1987 so that the exemption from customs duty

in respect of only urethane leather for use in the manufacture of footballs for exports becomes applicable to all inflatable balls for exports.

- (ii) G.S.R. 870 (E) published in Gazette of India dated the 26th October, 1987 together with an explanatory memorandum making certain amendments to Notification No. 207/87-Customs dated the 12th May, 1987 so as to prescribe nil auxiliary duty in respect of polyurethane leather for use in the manufacture of inflatable balls for export.
- (iii) G.S.R. 871 (E) published in Gazette of India dated the 27th October, 1987 together with an explanatory memorandum making certain amendments to Notification No. 455/86-Customs dated the 5th November, 1986 so as to enhance the concessional rate of basic customs duty from the level of 40 per cent *ad valorem* to 45 per cent *ad valorem* and also to extend the validity of the said notification upto 31st October, 1988.
- (iv) G.S.R. 872 (E) and 873 (E) published in Gazette of India dated the 27th October, 1987 together with an explanatory memorandum regarding exemption to Aluminium ingots when imported into India from the basic customs duty in excess of Rupees 2000 per metric tonne and from the whole of the auxiliary duty of customs leviable thereon.
- (v) G.S.R. 878(E) and G.S.R. 879(E) published in Gazette of India dated the 29th October, 1987 together with an explanatory memorandum regarding exemption to N-Paraffin when imported into India for the manufacture of

Linear Alkyl Benzene from the basic customs duty in excess of 30 per cent *ad valorem* and from the whole of the additional and auxiliary duties of customs leviable thereon.

- (vi) S.O. 984(E) published in Gazette of India dated the 12th November, 1987 together with an explanatory memorandum regarding revised rate of exchange for conversion of Deutsche Marks into Indian currency or *vice-versa*. [Placed in Library. See No. LT-5073/87]
- (2) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:--
- (i) C.S.R. 763(E) published in Gazette of India dated the 9th September, 1987 together with an explanatory memorandum regarding exemption to para-aminophenol and para-nitrophenol used in the manufacture of paracetamol from the whole of the duty of excise leviable thereon subject to certain conditions.
- (ii) C.S.R. 823(E) published in Gazette of India dated the 25th September, 1987 together with an explanatory memorandum rescinding Notification No. 208/69-CE dated the 27th August, 1969.
- (iii) C.S.R. 869(E) published in Gazette of India dated the 26th October, 1987 together with an explanatory memorandum making certain amendments to Notification No. 133/86-CE dated the 1st March, 1986 so as to clarify that the concessional rate in respect of resins would apply to moulding powder also.
- (iv) C.S.R. 880(E) published in Gazette of India dated the 29th October, 1987 together with an explanatory memorandum regarding exemption to Terephthalic acid from the whole of the duty of excise leviable thereon.
- (v) C.S.R. 877(E) published in Gazette of India dated the 29th October, 1987 together with an explanatory memorandum extending the validity of Notification No. 190/87-CE dated the 4th August, 1987 upto the 1st April, 1988.
- (vi) C.S.R. 892(E) published in Gazette of India dated the 4th November, 1987 together with an explanatory memorandum seeking to provide that excise duty in excess of what was specified in small scale exemption Notification No. 175/86-CE dated the 1st March, 1986 is not required to be paid on body built motor vehicles cleared by independent body builders during the period between 1st March, 1986 to 30th June, 1986. [Placed in Library. See No. LT-5074/87.]
- (3) A copy of Notification No. S.O. 1011(E) (Hindi and English versions) published in Gazette of India dated the 20th November, 1987 containing an order of moratorium in respect of the Traders Bank Limited, New Delhi for the period from the close of business on the 20th November, 1987 upto and inclusive of 20th March, 1988 issued under sub-section (2) of section 45 of the Banking Regulation Act, 1949." [Placed in Library. See No. LT-5074/A/87]

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI RAMANAND YADAV): Sir, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the Agri-

cultural Produce (Grading and Marking) Act, 1937:--

- (1) The Basmati Rice (Export) Grading and Marking (Amendment) Rules, 1987 published in Notification No. G.S.R. 693 in Gazette of India dated the 12th September, 1987.
- (2) The Chillies Grading and Marking (Amendment) Rules, 1987 published in Notification No. S.O. 2859 in Gazette of India dated the 17th October, 1987. [Placed in Library. See No. LT-5075/A/87]

Review on the working of and Annual Report of the Jammu and Kashmir State Agro-Industrial Development Corporation Ltd. for 1978-79 and statement showing reason for delay in laying these papers on the Table.

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE: (SHRI YOGENDRA MAKWANA): Sir, I beg to lay on the Table--

- (1) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:--
 - (i) Review by the Government on the working of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, for the year 1978-79.
 - (ii) Annual Report of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, for the year 1978-79 along with Audited Accounts, and the comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-5076/87]

12.05 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:--

- (i) In accordance with the provisions of rule III of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Authorised Translations (Central Laws) Amendment Bill, 1987, which has been passed by the Rajya Sabha at its sitting held on the 19th November, 1987.
- (ii) In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 19th November, 1987 agreed without any amendment to the Shipping Development Fund Committee (Abolition) Amendment Bill, 1987, which was passed by the Lok Sabha at its sitting held on the 16th November, 1987.

AUTHORISED TRANSLATIONS (CENTRAL LAWS) AMENDMENT BILL

As passed by Rajya Sabha.

SECRETARY GENERAL: Sir, I lay on the Table the Authorised Translations (Central Laws) Amendment Bill, 1987, as passed by Rajya Sabha.

12.06 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

[English]

Situation arising out of Closure of two units of M/s A.C.C. Babrock Ltd. at Shahbad in Karnataka and Durgapur in West Bengal.

SHRI VEERENDRA PATIL (Gulbarga) : Sir, I beg to call the attention of the Minis-